CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DEELHI.



OA-518/2002

New Delhi this the 22nd day of February, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. I.D. Sharma, S/o Sh. Onkar Dutt, R/o F-243, Prashant Vihar, Delhi-85.

.... Applicant

(through Sh. S.K. Gupta, Advocate)

Versus

- 1. Union of India through Secretary,
 Department of Posts,
 Dak Tar Bhavan,
 New Delhi.
- 2. Chief Poster Master General, Delhi Circle, New Delhi-1.
- 3. Chief Post Master, Delhi G.P.O., Delhi-6.
- 4. Sh. Harish Chand,
 HSG Grade-II,
 C/o Chief Post Master General,
 Delhi Circle, New Delhi-1.

.... Respondents

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for the applicant.

2. Applicant Sh. I.D. Sharma has filed this OA impugning respondents order dated 19.02.2002. He seeks the following reliefs:-

"To quash and set aside the order dated 19.02.2002 (Annexure A-1) to the exttent directing the applicant to join Ashok Vihar Head Office as LSG Officiating Supervisor, or alternatively to direct the respondents to immediately post one HSG Grade-I Head Clerk/Supervisor along with the applicant as per the provisions of Appendix-XIV."





- 3. Learned counsel for the applicant submits that the applicant intends to file a comprehensive and self contained representation regarding his grievances in this OA within two days from today and the matter can be disposed of at the admission stage with a direction to Respondent No.2 to dispose of thee said representation expeditiously.
- On a consideration of the mattter, I am the view that this matter can be disposed of at the admission stage itself. In the event the applicant submits such a comprehensive and self contained representation within two days to Respondent No.2, should consider the same on its merits in the light of the relevant rules and instructions and dispose it of by means of a detailed, speaking and reasoned order within two weeks from the date of receipt of representation. The said order should be communicated the applicant immediately. In case any grievance still survives, the applicant is given liberty to approach this Tribunal in fresh original proceedings, if so advised, in accordance with law.
- 5. A copy of the OA may also be sent to Respondent No.2 along with the copy of this order. $\underline{\text{Dasti}}$.

(Dr. A. Vedavalli)
Member(J)

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